

RAJASTHAN HIGH COURT, JODHPUR

C I R C U L A R

No. : 11/P.I/2014

Date : 06.08.2014

To : All the Chief Judicial Magistrates.
(Principal Magistrate of all the Juvenile Justice
Boards)

Sub. : Regarding expeditious disposal of cases pertaining
to Juveniles.

No. : Gen./XV/89/2014/3057

Date : 06.08.2014

It has come to the notice that in Juvenile Justice
Boards, disposal of cases is very low in proportion to the
number of cases pending.

Therefore, it is enjoined upon you to expedite the
disposal of cases pertaining to juveniles as per law, else the
matter will be viewed seriously.

BY ORDER

6/8/14

REGISTRAR GENERAL